

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 429
CP/212/ND/2021

IN THE MATTER OF:

Bhaskar Pramanik	...	Applicant
Versus		
Ireo private limited	...	Respondent

Under Section 213 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs.
For the Respondent	: Mr. Saurabh Kalia, Ms. Tanvi Bansal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.09.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)